CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.451/MP/2026

Subject	:	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 18.1 of the Power Purchase Agreement dated 06.02.2007 (Bid-01) and 02.02.2007 (Bid-02) entered into between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Limited seeking approval of the amended and restated supplemental Power Purchase Agreements dated 01.06.2006.
Petitioner	:	Gujarat Urja Vikas Nigam Limited (GUVNL)
Respondent	:	Adani Power (Mundra) Limited (APMuL)
Date of Hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri M. G. Ramachandran, Sr. Advocate, GUVNL Ms. Ranjitha Ramachandran, Advocate, GUVNL Ms. Srishti Khindaria, Advocate, GUVNL Shri Abhigy Goswami, Advocate, GUVNL Shri Vipul Lathiya, GUVNL Ms. Poonam Verma Sengupta, Advocate, APMuL Shri Saunak Rajguru, Advocate, APMuL Shri Pradyumn Amit Sharma, Advocate, APMuL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition seeks approval of the Amended and Restated Supplemental Power Purchase Agreements dated 01.06.2026, executed between the Petitioner and Respondent, APMuL, in respect of Bid-01 PPA dated 06.02.2007 and Bid-02 PPA dated 02.02.2007. Learned senior counsel submitted that the Petitioner has also filed its response to the queries posed vide the Record of Proceedings dated 03.09.2026.

2. Learned counsel for the Respondent, APMuL, submitted that the Respondent has also filed its reply as well as the compliance affidavit in terms of the Record of Proceedings dated 03.09.2026. Learned counsel further submitted that the Respondent is, as such, not contesting the present Petition.

3. In response, learned senior counsel for the Petitioner submitted that APMuL, in its reply, has *inter alia* stated that by the order dated 13.06.2022 in Petition No. 111/MP/2022, the Commission approved the SPPAs dated 30.03.2022. However, in the said Order, the Commission recommended only the Base Rate for submission to the Govt. of Gujarat in terms of the Settlement Deed, Govt. of Gujarat GR dated 25.02.2022 and the SPPAs dated

30.03.2022. Accordingly, learned senior counsel sought liberty to file a brief note to clarify this aspect.

4. Considering the above submissions, the Commission permitted the Petitioner to file its brief note of submissions, as above, within a week.

5. Subject to the above, the Commission reserved the matter for orders.

By order of the Commission
Sd/
(Monojit Sehrawat)
Deputy Chief (Law)